सन्देहों को दूर करना

2--सन्देह के निवारण के लिए एतद्द्वारा यह घोषणा की जाती है कि उत्तर प्रदेश औद्योगिक क्षेत्र विकास अधिनियम, 1976 की, जिसे आगे मूल अधिनियम कहा गया है, धारा 2 के खण्ड (घ) के प्राविधान किसी क्षेत्र को औद्योगिक विकास क्षेत्र के रूप में घोषित करने की शक्ति राज्य सरकार को प्रदान करते हैं और सदैव से प्रदान करते समझे जायेंगे।

वैधीकरण

3--क्रमश: सरकारी अधिसूचना--

(क) संख्या 8425-भा-उ/18-11-223-भा-88, दिनांक 30 नवम्बर, 1989,

(ख) संख्या 8425 (एक)-भा-उ/18-11-223-भा-88, दिनांक 30 नवम्बर, 1989, और

(ग) संख्या 7436-भा-उ/18-11-107-भा-85, दिनांक 28 जनवरी, 1991 की अनुसूचियों में विनिर्दिष्ट क्षेत्र को मूल अधिनियम की धारा 2 के खण्ड (घ) के अधीन राज्य सरकार द्वारा औद्योगिक विकास क्षेत्र के रूप में घोषित समझा जायेगा, और सदैव से घोषित किया गया समझा जायेगा और उक्त अधिसूचनायें विधिमान्य और विधिपूर्ण होंगी और सदैव से विधिमान्य और विधिपूर्ण समझी जायेंगी मानों इस अधिनियम के उपबन्ध सभी सारवान समय पर प्रवृत्त थे।

अधिभावी प्रभाव

4--इस अधिनियम के उपबन्ध किसी न्यायालय या प्राधिकारी के किसी निर्णय, डिक्री या आदेश में किसी प्रतिकूल बात के होते हुए भी प्रभावी होंगे।

निरसन और अपवाद

उत्तर प्रदेश अध्यादेश सं0 33 1991

5--(1) उत्तर प्रदेश औद्योगिक क्षेत्र विकास (सन्देह निवारण और वैधीकरण) अध्यादेश, 1991 एतद्द्वारा निरसित किया जाता है।

(2) ऐसे निरसन के होते हुए भी, उपधारा (1) में निर्दिष्ट अध्यादेश के अधीन कृत कोई कार्य या कार्यवाही इस अधिनियम के अधीन कृत कार्य या कार्यवाही समझी जायेगी मानो इस अधिनियम के उपबन्ध सभी सारवान समय पर प्रवृत्त थ।

आज्ञा से,

नारायण दास,

सचिव।

No. 1520 (2)/XVII-V-1—1 (KA)-24-1991

Dated Lucknow, August 21, 1991.

IN pursuance of the provisions of clause (3) of Artilcle 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Audyogik Kshetra Vikas (Sandeh Nivaran Aur Vadbikaran) Adhiniyam, 1991 (Uttar Pradesh Adhiniyam Sankhya 27 of 1991) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 20, 1991.

THE UTTAR PRADESH INDUSTRIAL AREA DEVELOPMENT (REMOVAL OF DOUBTS AND VALIDATION) ACT, 1991

(As passed by the Uttar Pradesh Legislature)

(U. P. Act No. 27 of 1991)

AN

ACT

to provide for the removal of doubts in respect of certain provisions of the Uttar Pradesh Industrial Area Development Act, 1976 and to validate certain acts and proceedings thereunder.

IT IS HEREBY enacted in the Forty-second Year of the Republic of India as follows :—

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Industrial Area Development (Removal of Doubts and Validation) Act, 1991.

(2) Sections 2, 3 and 4 shall be deemed to have come into force on July 19, 1991 and the remaining provisions shall come into force atonce.

Removal of doubts

2. For the removal of doubts it is hereby declared that the provisions of clause (*d*) of section 2 of the Uttar Pradesh Industrial Area Development Act, 1976, hereinafter referred to as the principal Act, empower and shall be deemed always to have empowered, the State Government to declare any area as industrial development area.

Validation

3. The area specified in the respective Schedules to Government's notifications no.,—

(*a*) 8425-Bha.U./XVIII-11—223 Bha-88, dated November 30, 1989 ;

(*b*) 8425(1)-B.U./XVIII-11—223 Bha-88, dated November 30, 1989 ; and

(*c*) 7436-Bha.U./XVIII-11—107-Bha-85, dated January 28, 1991,

shall be deemed to be, and always to have been, declared by the State Government as industrial development areas under clause (*d*) of section 2 of the principal Act and the said notifications shall be, and be deemed always to have been valid and lawful as if the provisions of this Act were in force at all material times.

Overriding effect

4. The provisions of this Act shall have effect notwithstanding anything to the contrary contained in any judgement, decree or order of any Court or authority.

Repeal and savings

U. P. Ordinance no. 33 of 1991.

5. (1) The Uttar Pradesh Industrial Area Development (Removal of Doubts and Validation) Ordinance, 1991, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under this Act as if the provisions of this Act were in force at all material times.

By order,
NARAYAN DAS,
Sachiv,

पी० एस० यू० पी०-ए० पी० 145 सा० (विधा०)--(1266)--1991--850 (मेक०)।